GOVERNMENT OF INDIA MINISTRY OF ROAD TRANSPORT AND HIGHWAYS

LOK SABHA UNSTARRED QUESTION NO. 2064 ANSWERED ON 27 THJULY, 2017

SPEED GOVERNORS

2064. SHRI ASHOK MAHADEORAO NETE: SHRI R.P. MARUTHARAJAA: SHRIMATI K. MARAGATHAM:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS

सड़क परिवहन और राजमार्ग मंत्री

be pleased to state:

- (a) whether it is true that the Government has urged the State Governments to refrain from putting restrictive conditions while inviting bids for Government vehicles and State transport buses for speed governors;
- (b) if so, the details thereof;
- (c) whether it is also true that the Government has said that private vehicles owner could fit any speed governor that had got test certification from Government approved agencies;
- (d) if so, the details thereof; and
- (e) whether the Government has proposed mandatory speed governors in all the Public Transport Vehicles, if so, the details thereof?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS

(SHRI PON. RADHAKRISHNAN)

- (a) to (d) Yes madam. The Government has issued an advisory dated 10.02.2017 to all the States/UTs clarifying that there are no requirements for the registration/empanelment and/or selection of vendors by the State Governments for the fitment of speed limiting device. The only requirement is that the speed limiting device should be type approved by the authorised testing agencies as per the Central Motor Vehicles Rules, 1989. The State Governments may, however, choose to impose eligibility and price criteria while selecting the vendors for fitment of SLDs on their vehicles owned by it or any SRTUs, corporations or a local authority under their control.
- (e) The Central Government has notified G.S.R. 290(E) dated 15.04.2015 mandating fitment of speed limiting devices/speed governors in certain categories of transport vehicles having maximum pre-set speed of 80 kilometre per hour conforming to the Standard AIS 018/2001 and for vehicles used as dumpers, tankers, school buses, those carrying hazardous goods shall be quipped or fitted with speed limiting device having maximum pre-set speed of 60 kilometre per hour conforming to the Standard AIS 018/2001. Further vide G.S.R 424(E) dated 1st May, 2017, the exemption from mandatory fitment of speed limiting devices/speed governors in M1 category of vehicles was removed.
